

Another scheme for provision of training and financial assistance to engineer entrepreneurs with a view to assisting them towards self-employment by setting up small scale industries' has been drawn up by the Ministry of Industrial Development and is being finalised in consultation with the Planning Commission and all others concerned. This envisages the provision of training facilities for 6,000 engineer entrepreneurs during the Fourth Plan and assistance by way of concessional finance.

**Medium and small Scale Industries  
in West Bengal**

2386. SHRI SAMAR GUHA : Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether the Central or the State Governments have drawn up any plan for setting up medium and small scale industries in West Bengal during the Fourth Plan ;

(b) if so, the details about such plan and, if not the reasons therefor ;

(c) whether abnormal unemployment situation in the State can be tackled mainly by setting up medium and small scale industries in the State ;

(d) whether Government have made any survey about the possibilities of developing medium and small scale industries and village crafts and cottage industries in the State ; and

(e) if so, the main features of such survey reports ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) to (c). Information is being collected and will be laid on the Table of the House.

**Malpractices in National Company Ltd.,  
of Shri Ramnath Goenka**

2387. SHRI RABI RAY : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that his Ministry has been alerting the C.B.I. since February

about the countless malpractices and manipulations that have been discovered in the running of the National Company Ltd. of Shri Ramnath Goenka;

(b) whether it is also a fact that this Company borrowed almost five crores of rupees from the Public credit institutions and also has cornered Rs. 12 crores worth of Indian Iron and Steel Company shares which are 40 per cent of the total equity capital of the Steel Company; and

(c) if so, what steps Government have taken to stop these malpractices by the National Company ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) and (c). The C.B.I. have registered a case on the complaint of the Department of Company Affairs for investigation of certain malpractices and offences.

(b) As on 31-5-1969 the company's borrowings stood at Rs. 443.95 lacs. These comprised Rs. 19.48 lakhs from the National Industrial Development Corporation, Rs. 362.47 lakhs from the State Bank of India (medium term loan of Rs. 8 lacs and cash credit and export packing credit of Rs. 354.47 lacs) and Rs. 62.00 lakhs from the Industrial Development Bank.

As stated by the then Deputy Prime Minister in the Lok Sabha on the 20th November, 1968, while making a statement on the Calling Attention Notice, Shri Goenka and his group have acquired between 70 to 80 lacs equity shares in the Indian Iron and Steel Company Limited out of the total number of equity shares 2,48,81,798 of Rs. 10/each.

**Alleged Corruption in Research, Designs  
and Standards Organisation**

2388. SHRI RABI RAY : Will the Minister of RAILWAYS be pleased to state :

(a) whether his attention has been drawn to the charges of corruption that have been highlighted by *Blitz* dated the 1st July, 1970 about the Research, Designs and Standards Organisation of Indian Railways;

(b) whether it is a fact that the Central Bureau of Investigation has inquired into some of these charges of corruption in the past and if so, the result thereof; and

(c) what concrete steps Government have taken to put an end to corruption in this Research Organisation ?

**THE MINISTER OF RAILWAYS (SHRI NANDA) :** (a) The Hon. Member is perhaps referring to the news item in *Blitz* of 18th July, 1970.

(b) No, Sir.

(c) The Research, Designs and Standards Organisation is an Attached Office to the Ministry of Railways. Appropriate action is taken on complaints received pertaining to this Organisation at the level of the Railway Board. The allegations mentioned in the New Item are also being looked into by the Railways Board.

**Prosecution of Staff of Samastipur Division (N. E. Rly.) who participated in 19th September, 1968 strike**

2389. **SHRI BHOGENDRA JHA :** Will the Minister of RAILWAYS be pleased to state :

(a) how many and which of the employees of the North Eastern Railway under the Samastipur Division are being prosecuted in connection with the strike of 19th September, 1968;

(b) what is the total number of those being prosecuted in courts, or being proceeded against departmentally in respective Railways of the country;

(c) whether Government propose to withdraw those prosecutions; and

(d) if not, the reasons therefor ?

**THE MINISTER OF RAILWAYS (SHRI NANDA) :** (a) and (b). A statement giving the information is attached.

(c) and (d). Government do not consider it desirable to interfere with the normal

course of justice but to allow the law to take its own course.

*Statement*

(a) The undermentioned six employees belonging to Samastipur Division of N. E. Railway are being prosecuted in the Courts of Law :

- (1) Shri Nawal Singh,, Fireman II
- (2) Shri Amik Lal, Gangman
- (3) Shri Jageshwar Prasad, Guard
- (4) Shri Madan Jha, Driver
- (5) Shri Ram Lochan Prasad Yadav, Fireman
- (6) Shri Nageshwar Upadhaya, Fireman.

(b) Number of employees who are still being prosecuted in Courts of Law or being proceeded departmentally in the context of strike on 19.9.1968 is given below :

Railway	No. of employees being prosecuted in the courts still	No. of employees being proceeded against departmentally
Eastern	86	nil
Northern	1193	20
N.E.	13	9
N.F.	nil	nil
Southern	29	37
South Central	nil	nil
South Eastern	135	nil
Western	nil	nil
C. L. W.	nil	nil
I. C. F.	nil	nil
	1456	66

**Memorandum by a Member Parliament to Divisional Superintendent, Samastipur (N. E. Railway)**

2390. **SHRI BHOGENDRA JHA :** Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a Member of Parliament had submitted certain demands